

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-667(ND)2019

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.05.2019.**

**NAME OF THE COMPANY: M/s. Renu Proptech Pvt. Ltd.V/s. M/s. Red
Topaz Real Estate Pvt. Ltd.**

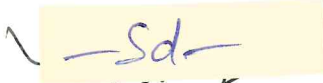
SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

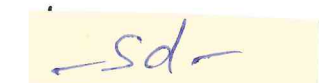
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

**Present: Mr. K. Bhimraj Achary, Advocate for the Petitioner
Mr. Vivek Sinha and Mr. Vivek Malik, Advocates for the
Respondent**

ORDER

Despite opportunity granted to the Corporate Debtor to file their reply, none has been filed, neither has any compromise been arrived at. List this case for arguments on 17th May, 2019. Reply, if any, be filed before the next date of hearing.


**(Dr. V.K. Subburaj)
Member (T)**


**(Ina Malhotra)
Member (J)**